

Member means that he will not ask any more questions or is it that he will not ask any more questions only on this topic?

[Translation]

SHRI V. TULSIRAM: You have mentioned this earlier also in the same question... (Interruptions)...

SHRI RAJIV GANDHI: It is a very trivial issue and you are asking me to take its responsibility. I can take responsibility if there is some big issue.

SHRI SHIVRAJ V. PATIL: Mr. Speaker, Sir, in reply to the second question of the hon. Member regarding provision of facilities to the passengers, I would like to inform that the auto informing machines are being used at some places and their number will be increased at some places. We are trying to give informations by increasing telephone connections also. I fully agree with the point that all these facilities should be provided to the passengers. We will try to correct the mistakes if committed at all. But I want to tell you that all efforts are being made to improve the functioning of Civil Aviation. We have received many important suggestions from the Hon. Prime Minister. These include imparting good training to other departments, maintenance, increase in the capacity and use of modernised and computer machines etc. You will see all these changes, but even if it is started immediately, it will at least take one year in modernising it, this being such a big task. I would like to assure you that we will try our best to improve its functioning. This is right that your demands and expectations are sky-high and we will make all efforts to fulfil them but I request the hon. Members that while putting forward demands, they should keep in view resources and funds at our disposal.

SHRI V. TULSIRAM: Mr. Speaker, Sir, the aeroplanes are flown without check certificates. It has been reported in the Indian Express of 23rd February that the aeroplane going from Delhi to Trivandrum via Goa was detected by the engineer of Goa and certifi-

cate to fly further was not given to it. They had to come back to Delhi for taking it. How will the aircrafts function properly if the work is performed in such an irresponsible manner. (Interruptions)

[English]

Extension of Service of IAS/IPS Officers

*63. SHRI K.P. UNNIKRISHNAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is the policy of the Union Government not to give extension of service to IAS/IPS officers of the Central Government after the age of superannuation;

(b) if so, whether this decision has been uniformly applied;

(c) the number and details of cases where extensions have been given in 1987, 1988 and 1989 by the Union Government to such officers serving in different Ministries in Delhi or on deputation to the Government of India. and

(d) the rationale behind these cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) There is no separate policy of the Central Government governing extension of Service after the age of superannuation of IAS/IPS officers. In this matter, they are governed by the criteria framed by the Central Government in respect of the Central Government employees. According to these criteria, extension in service can be granted in very rare and exceptional circumstances.

(b) Yes, Sir.

(c) A Statement is given below.

(d) Since these officers were engaged in matters of vital importance, extensions were given to enable them to complete

important items of work, in the public interest.

STATEMENT

Details of the Members of I.A.S./I.P.S. on Central Deputation who were granted extension in service beyond the age of Superannuation during 1987, 1988 and 1989

INDIAN ADMINISTRATIVE SERVICE

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| 1987 | 1. Shri R.K. Shastry, IAS was given extension for a period of two months from 1.2.87 to 31.3.87 in the post of Sole Member of Commission of Enquiry on Assam-Nagaland Border conflict. |
| 1988 | Nil |
| 1989 | 1. Shri S. Venkitaramanan, Finance Secretary has been given extension in Service for a period of two months from 1.2.89 to 31.3.89. |

INDIAN POLICE SERVICE

- | | |
|------|---|
| 1987 | 2. Shri J.F. Rebeiro was given extension in Service from 1.6.87 to 31.5.88 when he was holding the post of DG & IG of Police, Punjab.

Shri M.G. Katre, Director, CBI was given extension in service for a period of one year from 1.11.87 to 31.10.88. |
| 1988 | 3. Shri S. Anandram was given extension for 7 months from 1.1.88 to 31.7.88 as Special Commissioner of Special Investigation Team for |

investigations in the Indira Gandhi murder case.

Shri J.F. Rebeiro was given extension for one year from 1.6.88 to 31.5.89 and posted as Adviser to Governor of Punjab.

Shri M.G. Katre was given extension for one year from 1.11.88 to 31.10.89.

1989 Nil

SHRI K.P. UNNIKRIISHNAN: Sir, as usual, the Minister has come out with an extraordinary statement. He says, there is no separate policy. I do not know, what he means exactly by saying; "There is no separate policy". There is only a policy. And then, he goes on to enumerate the criteria, the Conduct Rules, etc.

Sir, as far as I have understood and as stated on several occasions in this House, it is the public interest which governs such rare and exceptional cases and it is the public interest alone, as has been interpreted by courts also.

Now, I would like to know whether public interest continues to be the governing principle in interpreting these Central Government employees rules, particularly IAS and IPS rules in granting extension or whether there are any other principles like playing favouritism?

SHRI P. CHIDAMBARAM: Sir, the question that has been asked in part (a) is whether there was any policy of granting extension for IAS and IPS officers. My answer is, there is no separate policy for IAS and IPS officers and it is the same criteria which are applied for granting extension to all Central Government employees belonging to various services. The thrust of the question was about the separateness of treatment for IAS and IPS officers. I said,

there is no separate policy; no separate treatment for IAS and IPS.

Extensions are granted only in public interest. In fact, they have been so few. I can say with fullest confidence that we do not grant extension except in public interest and there is no question of favouritism, no question of bias, no question of partiality.

SHRI AMAR ROYPRADHAN: Political interest.

SHRI K.P. UNNIKRISHNAN: In the statement that he has laid on the Table of the House, he refers to the case of Indian Police Service officer, Mr. M.G. Katre, Director, CBI who was given extension first from 1-11-1987 to 31-10-1988 and then again from 1-11-1988 to 31-10-1989. I would like to know, what are the public interests. Moreover, when the Cabinet Sub-committee itself had chosen a successor and his appointment was held good, as far as I recall, till the last week of October, 1987, why was in the last three days, the principle of public interest invoked to grant an extension to this officer? What were the circumstances, I would like to know.

SHRI P. CHIDAMBARAM: Mr. Katre was the Director of the CBI and when the question of his superannuation came up, Government considered the desirability of giving him an extension because of very sensitive matters which were under investigation at that time and also because CBI had, for the first time, been given the nodal role to deal with terrorist crimes in Punjab.

It is true that the number two in the organisation had been picked up for appointment and, in fact, he was appointed as Special Director of the CBI and he continued to work as Special Director for some months before he opted for voluntary retirement; he had completed almost 34-35 years service. Government accepted his request for retirement.

When again the question of continuing Mr. Katre on the 1st of November, 1988

came up. Government decided to extend him because the number two in the organisation at this point of time had joined the organisation and had been there only for a few months and we thought that it would be in the interest of the organisation, in public interest, to continue Mr. Katre for one more year while the officer who had joined the organisation and others gained certain experience in the work of the CBI and were ready to take over.

Both decisions were taken after careful consideration of the advantages of continuing an officer who had served CBI with great distinction for a long number of years and particularly in view of the fact that there were a few investigations which had reached a stage and which required monitoring and also because the CBI had been given the nodal responsibility for handling terrorist crimes and prosecution of such crimes in Punjab.

SHRI K.P. UNNIKRISHNAN: Mr. Speaker, Sir, are you satisfied? I have referred to the incumbent to be appointed as Director. Now he talks of Special Director and — subsequent developments. He is trying to conceal facts from the House.

PROF. MADHU DANDAVATE: He is misleading the House. (*Interruptions*). Is he replying to him?

MR. SPEAKER: Yes, Professor.

PROF. MADHU DANDAVATE: I would like to know from the hon. Minister whether he would further clarify the reply that he has earlier given to Shri K.P. Unnikrishnan. He said that Mr. Katre was involved in the investigation of a very sensitive issue like the action of terrorists in Punjab.

I would also like to know whether it is a fact, as it has been widely felt, that he was given extension because he was connected in a very sensitive issue like the Fairfax inquiry. Do you feel that he had played a very sensitive role? Will you take the House into confidence and tell us the degree of sensitiv-

ity that he had exercised in that affair?

SHRI P. CHIDAMBARAM: I do not know what Prof. Madhu Dandavate means by sensitive role. No one's service is extended because of one particular case, or one particular crime, or one particular investigation. As I said, let us not underestimate the fact that terrorist crime in Punjab is a serious problem and the nodal responsibility for that was given to the CBI. The CBI today is the nodal authority which deals with people indulging in terrorist crimes and with the prosecution of these crimes. Off-hand, I can tell you that there are about 12 or 15 serious terrorist crimes which are under investigation and prosecution in various courts. They are all at various stages.

Secondly, there are a number of cases entrusted to the CBI by Government which had reached various stages of investigation. Some of them are quite sensitive. For the sake of continuity, for the sake continuity in command and control and in order to use the experience of an officer, we decided to extend the services of the officer. It is not extended because of FAIRFAX or because of this and that but taking into account all the work which is now being handled by the CBI, we decided that Mr. Katre's services should be extended. *(Interruptions)*

PROF. MADHU DANDAVATE: Does he say that nobody else could handle the terrorists' issue effectively? *(Interruptions)*

THE PRIME MINISTER (SHRI RAJIV GANDHI): Sir, I would like to reiterate that we feel that terrorist crime in Punjab is of utmost importance and primary importance. I would like to appreciate the feelings of the hon. Member because we know who his close friends are or who they are defending and why he is objecting to the extension. *(Interruptions)*

PROF. MADHU DANDAVATE: What is the Prime Minister indicating? What is the Prime Minister's motive? *(Interruptions)* This is highly objectionable. Sir, you yourself should object. *(Interruptions)* Obliquely, the

Prime Minister is alleging that those of us who are raising this objection are in tune with the terrorists in Punjab. He is making this allegation. Let him say it directly. *(Interruptions)*

SHRI SURESH KURUP: What is he trying to say by that? *(Interruptions)*

SHRI RAJIV GANDHI: Sir, I will say it. Members of the Opposition are supporting terrorists in Punjab.....yes. *(Interruptions)*

PROF. MADHU DANDAVATE: Sir, you must ask him to withdraw his allegation... *(Interruptions)* You must ask him to give an unqualified apology to the Opposition in this House for this. *(Interruptions)*

SHRI SURESH KURUP: What do you mean by this? *(Interruptions)*

SHRI RAJIV GANDHI: Has a Member of the Opposition of the other House, the Upper House, not called for a Khalistan? What does that mean? Sir, the Opposition should be ashamed of itself. *(Interruptions)*

SHRI BASUDEB ACHARIA: This is very unfair.

SHRI RAJIV GANDHI: Sir, the truth can be very harsh sometimes. Face it. Why don't you face the truth? *(Interruptions)*

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, I had gone to Jullundur and in the presence of the terrorist I condemned Khalistan. *(Interruptions)*

SHRI RAJIV GANDHI: Sir, let me ask the hon. Members. . . Now, let me ask National Front or Janata Dal of which everyone seems to be a Member, I am not sure who is and who is not. But let me ask them. What action have they taken against the Member who has proposed a Khalistan? What action have you taken *(Interruptions)*

PROF. MADHU DANDAVATE: Sir, he has insulted the House. I have gone to

Punjab and in the presence of terrorists condemned Khalistan and I have demanded... *(Interruptions)*

MR. SPEAKER: Don't refer to the Upper House.

(Interruptions)

SHRI BASUDEB ACHARIA: Sir, this should not be on record.

PROF. MADHU DANDAVATE : Sir, I want to bring to your notice the fact that when of the People's Representation Act (Amendment) Bill was discussed, I moved an amendment that those who are loyal to Khalistan, those who misuse the places of religious worship must be disqualified. I had moved that amendment. *(Interruptions)*

SHRI RAJIV GANDHI: Sir, may I correct?... Basudeb-Ji, I will just correct. I didn't quote anybody from the Upper House.

I said: 'A Member of the Opposition of the National Front, Janata Dal, I am not sure which Member, who he is....'

PROF. MADHU DANDAVATE: It has been denied.

SHRI RAJIV GANDHI: It has not been denied; it has not been contradicted. But Sir, I would like to correct myself. I did lump the whole Opposition together. I would like to say that the CPM...*(Interruptions)*

SHRI RAJIV GANDHI: Basudeb-Ji, let me finish. I am saying that I made a mistake in lumping all the Opposition together. I would like to apologise and say that the CPM like the Congress has been putting up a strong fight in the Punjab. And I thank you for that. But, Sir, I do not retract my words regarding rest of the opposition. *(Interruptions)*

PROF. MADHU DANDAVATE: I had moved an amendment and that amendment

was accepted..*(Interruptions)*

SHRI K.P. UNNIKRISHNAN: He must be reminded that nobody can refer to any Member of the Upper House..*(Interruptions)*
You should pull him up. Nobody refer to the Upper House or to its Member in this House. That has been the tradition.

MR. SPEAKER: That is clear.

SHRI K.P. UNNIKRISHNAN: He cannot refer to that.

MR. SPEAKER: He has just said it. He has said it.

(Interruptions)

SHRI RAJIV GANDHI : Are they willing to expel their member from Parliament? Are they willing to ask him to resign from Parliament, the man who suggested that there should be Khalistan?

PROF. MADHU DANDAVATE: Who suggested that? Nobody has suggested.

SHRI. RAJIV GANDHI: Yes,

PROF. MADHU DANDAVATE: Why does he not quote that? I had moved an amendment in this House that anyone who preaches Khalistan, who preaches Hindu communalism who preaches against the abolition of sati system he should be disqualified from the Parliament..

MR. SPEAKER: That is on record.

PROF. MADHU DANDAVATE: My amendment had been accepted. Why is he making a blanket charge against all the Members of the opposition? *(Interruptions)*

MR. SPEAKER: Sit down.

Shri Thampan Thomas Absent

Shri Sambhajirao Kakade Absent

Shri V. Krishna Rao Absent

Shri Basudeb Acharya Absent

Shri Saifuddin Chowdhary Absent

All right. Sit down.

(Interruptions)

PROF. MADHU DANDAVATE: You ask him to withdraw it.

MR. SPEAKER: What can I do now?

PROF. MADHU DANDAVATE: Leader of the House making such an irresponsible statement in the House....(Interruptions)

11.32 hrs

At this stage, Prof. Madhu Dandavate and Some other hon. Members left the House

(Interruptions)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): They are walking out in favour, in support of somebody who has supported Khalistan. This is a most serious matter and we condemn it.

National Tourism Board

*67. SHRI JAGANNATH PATTNAIK:
SHRI PRAKASH CHANDRA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is a proposal to set up a National Tourism Board on the pattern of Railway Board;

(b) if so, the details thereof including its location; and

(c) the scope of its functions in giving a boost to the tourism in the country?

THE MINISTER OF STATE OF THE

MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) and (c). The details are being worked out.

SHRI JAGANNATH PATTNAIK: We have fixed a target of 205 million unit by 1990. We feel also to bring about Rs. 8,000 crores of foreign exchange. Taking the present scarcity of accommodation and the chaos situation of the air travel which the hon. Minister has just replied, may I know from the hon. Minister what infrastructural steps are they taking in order to reach this target?

SHRI SHIVRAJ V. PATIL: It is to be understood that tourism is the responsibility of the Central Government, State Government and the private sector also. The infrastructure which is required for tourism has to be developed by the private sector industry, by the State Government and the Central Government also. We have a short-term, medium-term and long-term plans for this purpose. We are giving incentives to the private sector. We are extending help to the State Governments and we are planning on a large scale to provide the necessary infrastructure for this purpose. We hope that we will be able to achieve the targets which are set for ourselves.

SHRI JAGANNATH PATTNAIK: May I know from the Hon. Minister whether they feel the need for a separate cadre at all India level to create an all India tourism service and also a special cadre of specialists at all levels?

SHRI SHIVRAJ V. PATIL: The National Committees on Tourism has made a suggestion to that effect. That suggestion is being examined and being discussed. That suggestion will come up before the Cabinet also and after a decision is taken in this respect some firm opinion can be expressed on this point. But at this point of time I would not say this way or that way. But the suggestion has been made.